Written Answers

2	3	4	5	6	7	8	9
Tripura	5	10	-	13	-	-	28
Maharashtra,	11	10	10	20	•	1	52
-		-	-	9	-	-	9
Gujarat	10	9	21	40	3	1	84
Andhra Pradesh	21	7	10	11		-	49
Karnataka	7	7	15	22	2	-	53
Kerala & Lakshadweep	2	2	2	16	~	-	22
Tamil Nadu & Pondicherry	17	7	38	10	6	-	78
Total	215	241	237	537	42	2	1274
	Tripura  Maharashtra, Dadra, Nagar Haveli.  Goa  Gujarat Andhra Pradesh  Karnataka  Kerala & Lakshadweep  Tamil Nadu & Pondicherry	Tripura 5  Maharashtra, 11  Dadra, Nagar Haveli.  Goa -  Gujarat 10  Andhra Pradesh 21  Karnataka 7  Kerala & Lakshadweep 2  Tamil Nadu & Pondicherry 17	Tripura 5 10  Maharashtra, 11 10  Dadra, Nagar Haveli.  Goa  Gujarat 10 9  Andhra Pradesh 21 7  Karnataka 7 7  Kerala & Lakshadweep 2 2  Tamil Nadu & Pondicherry 17 7	Tripura       5       10       -         Maharashtra,       11       10       10         Dadra, Nagar Haveli.       -       -       -       -         Goa       -       -       -       -         Gujarat       10       9       21         Andhra Pradesh       21       7       10         Karnataka       7       7       15         Kerala & Lakshadweep       2       2       2         Tamil Nadu & Pondicherry       17       7       38	Tripura 5 10 - 13  Maharashtra, 11 10 10 20  Dadra, Nagar Haveli.  Goa 9  Gujarat 10 9 21 40  Andhra Pradesh 21 7 10 11  Karnataka 7 7 15 22  Kerala & Lakshadweep 2 2 2 16  Tamil Nadu & Pondicherry 17 7 38 10	Tripura 5 10 - 13 - 13 Maharashtra, 11 10 10 20 Dadra, Nagar Haveli.  Goa 9 - Gujarat 10 9 21 40 3 Andhra Pradesh 21 7 10 11 - Karnataka 7 7 15 22 2 Kerala & Lakshadweep 2 2 2 16 - Tamil Nadu & Pondicherry 17 7 38 10 6	Tripura 5 10 - 13 - 1  Maharashtra, 11 10 10 20 - 1  Dadra, Nagar Haveli.  Goa 9  Gujarat 10 9 21 40 3 1  Andhra Pradesh 21 7 10 11  Karnataka 7 7 15 22 2 -  Kerala & Lakshadweep 2 2 2 2 16  Tamil Nadu & Pondicherry 17 7 38 10 6 -

### Allotment of Shops

- 1781. SHRI SOMJIBHAI DAMOR: Will the PRIME MINISTER be pleased to state:
- (a) the details of shops constructed by the Delhi Development Authority in the Janata flats, pocket I, II and III of Paschimpuri. New Delhi:
- (b) whether some shops have been allotted at the fixed price/minimum price;
- (c) if so, the details thereof alongwith the details of such shops which have not yet been allotted;
- (d) the details of such shops in Paschimpuri/ Paschim Vihar reserved for Scheduled Castes and whether there is any provision to allot these shops to such persons on priority basis who want to do their own business with the assistance received under the Prime Minister Rojgar Yojana;
- (e) if there is no such provision as mentioned in part (d) above, whether the Government will make arrangement for allotment of these shops particularly to the Scheduled Castes who have received loans under the Self Employment Scheme and the Prime Minister Rojgar Yojana on priority basis by the D.D.A. after charging the fixed amount; and
  - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI U. VENKATESWARLU): (a) The DDA has reported that a total of 42 shops have been constructed in the two convenient Shoping Centers of Paschim Puri located at Block-A and Block-B, Pocket BG-6.

(b) and (c). Two shops (Shops No. 26 and 27-CSC, Block-B, Pocket-BG-6) have been allotted to SCs/STs on fixed price and 8 shops (2 shops at CSC Block-A and 6 shops in CSC Block-B) meant for \$Cs/STs are lying vacant.

(d) to (f). As stated in reply to (b) and (c). above, 8 shops meant for SCs/STs are lying vacant in the shopping centres of Paschim Puri. The Office of Development Commissioner, Small Scale Industries has informed that the Prime Minister's Rojgar Yojana is implemented through State/U.T. Administrations. Under this scheme the State Governments/UT Administrations provide assistance to the beneficiaries by way of infrastructural support and by removing their difficulties and bottlenecks in setting up small scale ventures in industry, service and business routes.

According to the existing policy of DDA, shops are allotted to the applications of SC/ST category on predetermined fixed price.

## Pay Scales of UDC

1782. SHRI P. KODANDA RAMAIAH : Will the PRIME MINISTER be pleased to state :

- (a) whether the case of revision of pay scales of UDC has been pending with the Board of Arbitration for a very long period;
- (b) if so, the date on which the case was referred to the Arbitration for settlement;
- (c) the reasons for delay in settling this pending issue:
- (d) the stage at which the settlement has arrived at; and
  - (e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) to (e). The issue relating to revision of the pay scale of UDCs of the Central Sectt. Clerical Service was referred to the Board of Arbitration in May, 1992 with whom it is still pending.

The Board heard the matter in June, 1994, Sept. 1994, March, 1995 and June, 1995. The matter was scheduled to come up for hearing on 24th/25th July, 1996 but the hearing was adjourned by the Board. Further action in the matter will be taken on receipt of the Award of the Board.

#### **Drinking Water Supply Scheme**

- 1783. SHRI K.P. SINGH DEO: Will the PRIME MINISTER be pleased to state:
- (a) whether a drinking water supply scheme is being implemented in the country in collaboration with United Kingdom;
  - (b) if so, the details thereof, State-wise; and
- (c) the further details of the Indo-UK tie up in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI U. VENKATESWARLU): (a) and (b). An agreement was signed by the Department of Economic Affairs with the Government of the United Kingdom on 10th September, 1991 for the Maharashtra Rural Drinking Water Supply project for an amount of pounds 16,460 million. The project envisages to provide piped water supply to the villages of Jalgaon, Dhule and Nasik districts of Maharashtra. Against the total allocation of Pounds 16,460 million, pounds 5,330 million have been disbursed so far.

(c) At present there is no tie up with the British for any other drinking water supply scheme.

## Liquid Fuel Based Power Projects

- 1784. SHRI PRAMOD MAHAJAN : Will the PRIME MINISTER be pleased to state :
- (a) whether the attention of the Government has been drawn to the news-item captioned "Government to drop some liquid fuel based power units" appearing in the 'Economic Time', New Delhi dated November 8, 1996:
  - (b) if so, the facts thereof;
- (c) the details of power projects which are to be given liquid fuel linkages and the details of the projects which were to be developed on liquid fuel now till be shelved and the reasons therefor; and
- (d) the number out of them are likely to be developed;
- (e) the number of Memorandum of Understanding signed with different State Governments, State-wise; and
  - (f) the details thereof?

- THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI): (a) Yes, Sir.
- (b) to (d). No decision has been taken to shelve any of the projects based on liquid fuels. Guidelines for allocation of liquid fuels to different proposed power projects are being prepared.
- (e) and (f). As per requests for providing fuel linkage to liquid fuel based power projects received recently from the States, Memoranda of Understanding have been signed for 66 such projects envisaging a total capacity of 16,459 MW with a requirement of 21.12 million metric tonnes per annum of liquid fuel. The Statewise demand is as follows:

S.N	o. State	No. of Projects	Total capacity (MW)	Total quantity of fuel required in MMTPA
1.	Andhra Pradesh	28	1244.25	2.70
2.	Gujarat	1	110	0.10
3.	Karnataka	12	1935	2.64
4.	Kerala	10 '	3528	4.27
5.	Madhya Pradesh	8	1683.25	2.29
6.	Maharashtra	1	2450	1.04
7.	Rajasthan	1	788.5	1.10
8.	Tamil Nadu	5	4720	6.98

# Power Projects in Jammu and Kashmir

- 1785. SHRI CHAMAN LAL GUPTA: Will the PRIME MINISTER be pleased to state:
- (a) whether the NHPC has set up some power projects in Jammu and Kashmir;
  - (b) if so, the details alongwith names thereof;
- (c) whether the Government proposed to set up some more power projects in the State; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI): (a) and (b). Yes, Sir. Salal Stage-I (345 MW) and Salai-II (345 MW) Hydro-electric Projects have been set up in Jammu and Kashmir by national Hydro-electric Power Corporation (NHPC) and have been commissioned in 1987 and 1993-95 respectively.

(c) and (d) The details of the projects sanctioned/ on-going in Jammu and Kashmir are given in the attached Statement.